

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 219
470/252/ND/2020

IN THE MATTER OF:

Income Tax Officer-Ward 77 (3), New Delhi

...APPELLANT

Vs.

**ROC
(Stallen Hospitality Pvt. Ltd.)**

...RESPONDENT

**Section
Under Section 252**

**Order delivered on 19.01.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the ROC
For the I.T. Department**

**:Ms. Sweety Khattar, AROC
:Ms. Easha Kadian, St. Counsel.
Ms. Lakshmi Gurung, Sr. Standing
Counsel.**

ORDER

Heard the submissions made by the counsel for the I.T. Department. AROC is present and submitted that she has no objection to proceed for further in the matter. Ld. Counsel for the I.T. Department has submitted that service in this matter is not completed to other respondents and prayed for grant of time. Two weeks' time has been granted. Post the matter to **26th March, 2021.**

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**